

Shri L. N. Mishra: Are the Government aware of the fact that the little experience that has been gained out of the work done through public co-operation in respect of the river valley projects has shown that the existing Public Works Department's rules regarding payment, system of measurement, signing cheques, etc., do not fit in with the new experiments, and if so, may I know whether there is any proposal to amend these rules?

Shri Hathi: We have had certain initial difficulties in the Kosi project. This was a new experiment and naturally some difficulties were bound to arise. But as the work progresses, with the experience gained, naturally the Government will look to those things.

Shri Heda: In spite of what the hon. Minister has said in this regard, may I know what was the saving which the Government made in the construction of this Kosi project as a result of this public co-operation?

Shri Hathi: I am not in a position to say exactly what was the saving. I have not the figures with me. Apart from the question of savings, the question is one of completion of the work in a shorter period. If you get more men, more local people coming up to work, naturally you can finish the work earlier.

Shrimati Renu Chakravartty: May I know whether, when these co-operatives are formed, they function under the rules of the co-operative societies registered in the particular State, or, may I know in what other way do they function?

Shri Hathi: They function according to the rules of the State.

पंडित डी० एन० तिवारी : इस साल कोसी में जो काम हुआ है उस के बारे में हम लोगों ने अखबारों में देखा कि वहां पर काम करने वाले जो भारत सेवक समाज के प्रतिनिधि थे उन्होंने स्तीफा दिया और यह बात अखबारों में भी निकली तो मैं जानना चाहता हूँ कि गवर्नमेंट का क्या अनुभव है कि पब्लिक कोऑपरेशन आज कल जो आफिशल सेट अप है उस में फिट इन करता है या नहीं ।]

Shri Hathi: The experience is that the experiment was successful.

Tungabhadra High Level Canal

*1320. **Dr. Rama Rao:** Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 1089 on the 27th April, 1955 and state:

(a) whether any inter-State Conference was convened to resolve the differences between the Mysore and Andhra States in regard to the construction of Tungabhadra High Level Canal; and

(b) If so, the outcome thereof?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) No, Sir.

(b) Does not arise.

Dr. Rama Rao: May I know the objections raised by the Mysore Government?

Shri Hathi: The objections are of two kinds, firstly about the surplus water available and secondly about the sharing of costs. These are the two main objections.

Dr. Rama Rao: In view of the fact that under section 66(5) of the Andhra State Act, it has been laid down that the Tungabhadra Dam is intended for the supply and distribution of water of the Tungabhadra river by means of high level and low level canals to the districts of Bellary, Anantapur, Cuddapah and Kurnool, and this specific provision is there, how can the Mysore Government now object to the construction of the High level canal?

Shri Hathi: It does not object to the construction of the canal; the question is about the sharing of the surplus water available between the two States. One says its share is so much and the other says, its share is so much. The objection is not to the construction of the canal.

Dr. Rama Rao: The Act itself provides that the Central Government should constitute a committee for this purpose. In view of the objections raised by the Mysore Government and in view of the delay, what steps are the Central Government taking to settle this issue quickly and promptly?

Shri Hathi: The Planning Commission is meeting the representative of these two States tomorrow.

Restrictions on Imports

*1322. **Sardar Akarpuri:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether any safeguards are provided against the exploitation of consumers, in the matter of price and quality

of goods, on which import restrictions and protection tariffs are imposed;

(b) if so, the nature of the steps-taken in this regard; and

(c) the names of the goods whose prices have gone up or their quality has deteriorated due to restriction on their imports?

The Minister of Commerce (Shri Karmarkar): (a) and (b). Yes, Sir. Special arrangements have been made in the Ministry to enquire speedily into the complaints received against industries which enjoy a sheltered market on account of tariff protection or import restrictions.

(c) Complaints have been received in respect of items like domestic refrigerators, electric kitchen ranges, air conditioners, raw silk, caustic soda, sodium bi-carbonate, soda ash, transformers of larger size electric motors, house service meters, ball bearings and imported typewriters.

Sardar Iqbal Singh: May I know whether the Government is aware of the fact that the electric motors manufactured in India are not working satisfactorily and because of that the rural people are hit hard?

Shri Karmarkar: We are not aware of that complaint. We have only received reports that they are working satisfactorily.

Pandit D. N. Tiwary: The hon. Minister has enumerated the names of so many commodities about which complaints have been received regarding the increase of prices. May I know what the Government has done to check this?

Shri Karmarkar: I have got a three-page note on that. We have taken the best possible action in the matter. In the case of typewriters we have received complaints about high prices charged to consumers on imported typewriters but on enquiry we found that it was not so. If you will permit me, I will read the note.

Mr. Speaker: It may be laid on the Table of the House.

Pandit D. N. Tiwary: I want to know about ball-bearings alone.

Shri Karmarkar: About ball-bearings, in May 1954, the Fan Makers' Association of India, Calcutta, made a complaint against the National Bearing Company Limited that the latter was charging high prices for the ball-bearings. The matter was investigated and we came to the conclusion that the prices charged by the National Bearing Company Limited were not unreasonable.

Shrimati Sucheta Kripalani: Before I put the question, I would like to draw your attention to the fact that section (c) of this question has been changed in such a way that the significance of the question is altogether lost. If I am permitted, I would like to say that my question was put in this manner:

"Whether the hon. Minister is aware that no factory in Saurashtra is manufacturing stoves and therefore none was entitled for actual-users licence? It appear here in quite a different way.

Mr. Speaker: There is no difference

Shrimati Sucheta Kripalani: There is.

Mr. Speaker: Let us hear the answer.
Stove Burners

*1323. **Shrimati Sucheta Kripalani:** Will the Minister of Commerce and Industry be pleased to state

(a) the names of the firms to whom actual-users licences for the import of Stove Burners with their value were issued during the period from April to June, 1955;

(b) the basis on which the licence were issued; and

(c) whether it is a fact that there is no factory in Saurashtra for the manufacture of Stoves and that no actual-users licences have been granted to any one in this State?

The Minister of Commerce (Shri Karmarkar): (a) A statement is laid Table of the House. [See Appendix VII, annexure No. 42].

(b) On the basis of certificates issued by the Director of Industries of the State concerned certifying the essentiality of the requirement, consumption in previous two years and current annual requirement.

(c) The position regarding factories in Saurashtra for the manufacture of stoves is being ascertained from the Director of Industries, Saurashtra. Actual users licences have been issued to six firms in Saurashtra.

Shrimati Sucheta Kripalani: Are these Saurashtra firms to whom actual-users licences have been issued actually manufacturing stoves?

Shri Karmarkar: A complaint has been made against them and the Special Police are enquiring into the matter.

Shri B. N. Misra: May I know whether it has come to the notice of the Government that in many cases where the actual-users licences are given for those who are